

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 101
CP No. (IB)- 45/7/JPR/2023
Under Section 7 of IBC, 2016

In the matter of:

M/s Shantanu Investments Pvt. Ltd.

.... Financial Creditor

Versus

M/s Aksh Optifibre Limited

...Corporate Debtor

**Coram: HON'BLE MR. DR. P.S.N. PRASAD, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Financial Creditor : Chandra Mohan Jain, CA
For the Corporate Debtor : Abhishek Kumar, Adv.

ORDER

Heard submissions made by the learned counsel for the financial creditor and learned counsel for the corporate debtor. Learned Counsel for the corporate debtor is directed to file reply. Reply, if any, may be filed within 2 weeks with an advance copy to the opposite counsel. It is made clear that no further extension of time will be granted in the matter. Counsel for the corporate debtor is now directed to file memo of appearance for today and Vakalatnama be filed within 3-4 working days. List the matter on 05.12.2023.

-Sd-
(Rajeev Mehrotra)
Technical Member

-Sd-
(Dr. P.S.N. Prasad)
Judicial Member

November 10, 2023

GJ